

Central Administrative Tribunal
Principal Bench: New Delhi
C.P. No. 238/99 In
O.A. No. 219/99

44

New Delhi this the 8th day of November 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mrs. Shanta Shastray, Member (A)

Prem Singh
S/o Shri Amir Singh
R/o E-965, Saraswati Vihar,
Delhi.Petitioner

(By Advocate: Mrs Meera Chhibber)

Versus

1. Shri Narender Prasad
Secretary (Education)
Directorate of Education,
Old Secretariate,
Delhi.
2. Shri Tara Chand Nakh
Jt. Director of Education,
Directorate of Education
Old Secretariate,
Delhi.
3. Shri Vijay Kumar,
Controller of Accounts,
Principal of NCT of Delhi,
Mori Gate, Delhi.
4. Shri N.D. Jain,
DDO. Govt. Boys Sr. Sec. School No.1,
Shakti Nagar, Delhi.

5. Shri Krishan Lal,
Principal,
Govt. Boys Sr. Sec. School No.1,
Shakti Nagar,
Delhi.Respondents

(By Advocate: Ms. Vibha Mahajan proxy for
Mrs. Avnish Ahlawat)

ORDER (Oral)

By Reddy, J. -

It is fairly conceded by the learned
counsel for the petitioner that the C.P. has
become infructuous in view of the judgment of
Bench comprising one of us (Hon'ble Justice Mr.
Rajagopala Reddy Vice-Chairman(J)) in OA-1638/98

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VS

dated 26.10.99. C.P. is, therefore, dismissed.
Notices issued to the alleged contemners are
discharged.

2. It is, however, open to the petitioner to
question by filing a fresh OA, if he is aggrieved
by the respondents' in-action in not releasing the
pension and gratuity etc.

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(Mrs. Shanta Shastry)

Member (A)

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

CC.